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**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**CUTTACK BENCH: CUTTACK**

Original Application No. 260/00445/2016  
Cuttack, this the 5<sup>th</sup> day of July, 2016

**CORAM**  
**HON'BLE SHRI R.C.MISRA, MEMBER(A)**

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1. Smt. Bidyutprava Das, aged about 62 years, W/o-Late Birbara Das,.
2. Jasobanta Das, aged about 23 years, S/o-Late Birbara Das,. Both are of Vill. Ambasala, P.S. Balikuda, Dist-Jagatsinghpur

..... Applicants

By the Advocate(s)- M/s. D.P. Dhalsamant, N.M. Rout

-Versus-

Union of India represented through

1. Director General of Posts, Govt. of India, Ministry of Communication, Department of Posts, Dak-Bhawan, Sansad Marg, New Delhi-110001.
2. Chief Postmaster General, Orissa Circle, At- CPMG Square, PO- Bhubaneswar GPO, Dist -Khurda, Pin-751001.
3. Superintendent of Post Offices, Balasore Division, At/Po/Dist- Balasore, PIN-756001.
4. Asst. Superintendent of Post Offices, Jagatsinghpur Sub-Division, At/Po/Dist-Jagatsinghpur.

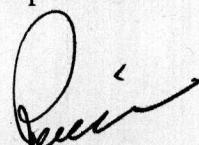
..... Respondents

By the Advocate(s)-Mr.A.Pradhan

**ORDER(Oral)**

**R.C.MISRA, MEMBER(A):**

Heard Mr.D.P.Dhalasamant, learned counsel for the applicants and Mr.A.Pradhan, learned ACGSC for the respondents. M.A.No.330 of 2016 for joint prosecution is allowed and thus disposed of.



2. In this Original Application applicant no.1 is the wife of the deceased GDS employee under the Postal Department and applicant no.2 is the son of the deceased employee. They have approached this Tribunal for direction to respondents to provide an appointment on compassionate ground in favour of applicant no.2.

3. Facts of the matter as revealed from the O.A. are that applicant no.1's husband while working as GDSMD, Borikina SO died in harness on 18.1.2015, leaving behind him the applicant no.1(wife), widow mother aged about 87 years, two sons, the elder son being physically handicapped with 100% disability and two married daughters. After the death of her husband, applicant no.1 submitted a representation dated 28.2.2015 to Respondent Nos. 2 praying for compassionate appointment in favour of applicant no.2 who is the younger son of the deceased employee. Thereafter, another representation dated 20.3.2015 was submitted by the applicant no.1 to res.no.2 praying for the same relief. While the matter stood thus, Assistant Superintendent of Post Offices, Jagatsinghpur SubDivision (res.no.4) wrote a letter dated 4.1.2016(A/6) to the Tahasildar, Balikuda requiring him to supply income certificate in respect of applicant no.2 and his brother in order to consider of the claim for compassionate appointment. Copy of this letter was also intimated to applicant no.2 wherein he was advised to pursue the matter with the local revenue authority and obtain the income certificate early. It is stated that in response to the aforesaid letter, Tahasildar Balikuda vide his memo dated



19.1.2016 has furnished the required income certificate to res.no.4 stating therein that the income of the eldest son of the deceased employee who is having 100% disability is Rs.3600/-(handicapped pension) and income of applicant no.2 is nil. In the above background, Mr.Dhalasamant contended that based on the income certificate as furnished by the Tahasildar, Balikuda vide Memo dated 19.1.2016, respondents ought to have considered the case of applicant no.2 for compassionate appointment.

4. I have considered the rival submissions. The very object of providing compassionate appointment is to mitigate the hardships faced due to sudden death of the sole breadwinner in the family. Be that as it may, the matter regarding compassionate appointment appears to be under consideration by the respondent-authorities. In view of this, without expressing any opinion on the merit of the matter, I would direct respondent no.2 to consider and dispose of the representation dated 20.3.2015 (A/5) for compassionate appointment with reference to extant rules and the scheme set out in this regard and communicate a decision thereon through a reasoned and speaking order to the applicant no.2 within a period of three months from the date of receipt of this order.

5. With the above observation and direction, this O.A. is disposed of at the stage of admission itself. No costs.

6. On the prayer made by the learned counsel, copy of this order along with paper book be sent to respondent no.2 by Speed Post at the cost of the

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Date

applicant for which Mr.Dhalasamant undertakes to file the postal requisites by 7.7.2016.

7. Free copy of this order be made over to learned counsel for both the sides.

  
(R.C.MISRA)  
MEMBER(A)

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